

Policy Document - Terms and Conditions of your policy

ICICI Pru iCare II Option II

(This is a non-participating non-linked life insurance plan)

Unique Identification Number (UIN) allotted by Insurance Regulatory and Development Authority (IRDA)

UIN number: ICICI Pru iCare II Option II : 105N140V01

In this document, "you" or "your" will refer to the Policyholder or the Proposer i.e. the owner of this policy and "we", "us", "our", "insurer" or "the Company" will refer to ICICI Prudential Life Insurance Company Limited, or any of its successors.

1. Free look period

If you are not satisfied with the policy, you may cancel it by returning the policy document to the Company within • 15 days from the date you received it, if your policy is not purchased through Distance marketing* • 30 days from the date you received it, if your policy is purchased through Distance marketing* On cancellation of the policy during the free look period, we will return the premium subject to the deduction of: **a.** Stamp duty under the policy, **b.** Expenses borne by the Company on medical examination, if any **c.** Proportionate risk premium for the period of cover The policy shall terminate on payment of this amount and all rights, benefits and interests under this policy will stand extinguished. *Distance marketing includes every activity of solicitation (including lead generation) and sale of insurance products through the following modes: **(i)** Voice mode, which includes telephone-calling **(ii)** Short Messaging service (SMS) **(iii)** Electronic mode which includes e-mail, internet and interactive television (DTH) **(iv)** Physical mode which includes direct postal mail and newspaper & magazine inserts and **(v)** Solicitation through any means of communication other than in person.

2. Key benefits:

2.1 Death Benefit i. The Policy has to be in force as on the date of death of the Life Assured. **ii.** We shall pay the Sum Assured on death as stated on your Policy certificate on death of the Life Assured. **iii.** The Policy shall terminate on payment of death benefit. **iv.** Death Benefit may be taxable as per the prevailing tax laws.

2.2 Accidental Death Benefit Where the Life Assured meets with an accident, resulting in his death, anytime on or before the Date of Termination of the Policy, we shall pay an additional amount equal to the Accidental Death Benefit as stated on the Policy Certificate. The conditions subject to which this benefit is payable, are: **i.** Death due to accident must be caused by violent, external and visible means; **ii.** Death due to accident must not be caused - **a.** by attempted suicide or self inflicted injuries while sane or insane, or whilst the Life Assured is under the influence of any narcotic substance or drug or intoxicating liquor; or **b.** by engaging in aerial flights (including parachuting and skydiving) other than as a fare paying passenger on a licensed passenger-carrying commercial aircraft (being a multi-engine aircraft) operating on a regular scheduled route; or **c.** by the Life Assured with criminal intent, committing any breach of law; or **d.** due to war, whether declared or not or civil commotion; or **e.** by engaging in hazardous sports or pastimes, i.e. taking part in (or practising for) boxing, caving, climbing, horse racing, jet skiing, martial arts, mountaineering, off piste skiing, pot holing, power boat racing, underwater diving, yacht racing or any race, trial or timed motor sport. **iii.** The accident shall result in bodily injury or injuries to the Life Assured independently of any other means. Such injury or injuries shall, within 180 days of the occurrence of the accident, directly and independently of any other means cause the death of the Life Assured. In the event of the death of the Life Assured after 180 days of the occurrence of the accident, we shall not be liable to pay this Benefit. **iv.** The Policy must be in force at the time of accident. **v.** We shall not be liable to pay this Benefit in case the death of the Life Assured occurs after the Date of Termination of the Policy **vi.** Under iCare II Option II, the maximum aggregate benefit that will be paid under Accidental Death Benefit in respect of multiple policies taken by the same Life Assured cannot exceed Rs. 5,000,000.

2.3 Maturity/Survival benefit i. There is no maturity or survival benefit payable under this Policy. **ii.** This Policy shall automatically cease to exist on the Date of Termination.

2.4 Paid-up Value There is no paid-up value under this Policy.

3. Discontinuance and revival of the Policy

3.1 Surrender i. No surrender is not allowed and hence no benefit shall become payable on surrender of the Policy. **ii.** The Policy will terminate on surrender and all the rights / title and interest under the Policy shall stand extinguished.

3.2 Revival of the Policy You can revive your Policy which has lapsed due to non payment of premium, subject to the below conditions: **a.** The application for revival is made within 2 years from the due date of the first unpaid premium. The Policy cannot be revived after the Date of Termination of Policy. **b.** Revival will be on the basis of the revival norms applicable at that point of time. **c.** The arrears of premiums together with interest at such rate as the Company may charge for late payment of premiums are paid. **d.** If the Policy is not revived during this two years period, the Policy will terminate and the premiums paid under the Policy will not be refunded. **e.** You will have to submit satisfactory evidence of health of the Life Assured, as required by the Company at your own cost. You will have to pay the outstanding premiums along with interest as may be applicable for late payment of premiums at that point of time. **f.** The revival of the Policy may be on terms different from those applicable to the Policy before it lapsed. **g.** If permitted by the Board approved underwriting policy, we reserve the right to refuse to reinstate the Policy. In

that case, only the premium paid towards reinstatement of the Policy shall be refunded without interest. **h.** We will specifically communicate to you the decision of the revival. Till then the Policy cannot be considered as revived.

4. General Conditions

4.1 To whom are the benefits payable Benefits are payable to the Proposer or to the assignee(s) where a valid assignment (in accordance with Section 38 of the Insurance Act, 1938) or endorsement has been recorded, or to the nominee(s) where a valid nomination has been registered by the Company (in accordance with section 39 of the Insurance Act, 1938), or to the executors, administrators or other legal representatives who obtain representation to the estate of the Policyholder or to such person or persons as directed by a court of competent jurisdiction in India, limited at all times to the monies payable under this Policy. The Company does hereby agree to pay the appropriate benefits under the Policy subject to: **i.** The satisfaction of the Company of the benefits having become payable as per the Policy terms and conditions, **ii.** The title of the said person or persons claiming payment, **iii.** The correctness of the age of the Life Assured as stated in the proposal (if not previously admitted) and **iv.** The happening of an event upon which one or more benefits become payable under this Policy.

4.2 Death of the nominee In the event of death of the nominee before the death of the Life Assured, you have an option to nominate some other person.

4.3 Premium payment i. You are required to pay premiums on the due dates or during the grace period mentioned in the Policy certificate. **ii.** A grace period of 30 days, where the mode of payment of premium is other than monthly and 15 days in the case of monthly mode is allowed **iii.** You are required to pay premiums for the entire policy term. **iv.** The Policy will lapse and the cover will cease if you do not pay the premiums either on the due date or during the grace period. **v.** If the premium is paid before the due date then the same shall be applied to the Policy only on the due date. **vi.** We are not under any obligation to remind you about the premium due date, except as required by applicable regulations. **vii.** Mentioned below are the discount / loading based on premium paying modes

Premium paying modes	Discount / Loading
Yearly	1% discount
Half-yearly	0%
Monthly	5% loading unless the payment is made by direct debit

viii. i. You may pay premium through any of the following modes: **1)** Cash* **2)** Cheques **3)** Demand Drafts **4)** Pay Orders **5)** Bankers Cheque **6)** Internet facility as approved by the Company from time to time. **7)** Electronic Clearing System **8)** Credit or Debit cards held in your name *Amount and modalities will be subject to Company rules and relevant legislation/ regulation **ix.** Premiums will be construed to be received by us only when received at any of our offices. **x.** The application of the premiums received will be conditional on the realisation of the proceeds of the instrument of payment, including electronic mode. **xi.** Where the premium paying frequency is changed, there will be a revision in premium amount as per the then norms of the Company. **xii.** If you suspend payment of premium for any reason whatsoever, we will not be held liable. In such an event, benefits, if any, will be available only in accordance with the Policy terms and conditions.

4.4 Age i. The premiums have been calculated on the basis of the age of the Life Assured as declared in the proposal form. In case you have not provided proof of age of the Life Assured with the proposal form, you shall furnish such proof of age of the Life Assured as is acceptable to us and have the age admitted. **ii.** If the "Correct Age" is found to be different from the age declared in the Proposal form, without prejudice to our rights and remedies including those under the Insurance Act, 1938, we will take one of the following actions: **a.** If the correct age of the Life Assured makes him ineligible for this product, we will offer a suitable plan as per our underwriting norms. If you do not wish to opt for the alternative plan or if it is not possible for us to grant any other plan, the policy will stand cancelled from the date of issuance and the premiums paid under the policy will be returned subject to the deduction of expenses incurred by the Company and the policy will terminate thereafter. **b.** If the Life Assured is alive and the correct age of the Life Assured makes him eligible for this Policy, the revised premium as per the correct age will be recovered from the next Policy anniversary date. In such case, in the event of acceptance of claim under the Policy, we shall pay the Sum Assured on death after adjusting the premiums as may be applicable for such correct age of the Life Assured. **c.** If the Life Assured has died and the correct age of the Life Assured makes him eligible for this policy, the difference between the revised premium, as per the correct age and the original premium, with interest, will be adjusted in the Death Benefit payable. The provisions of Section 45 of the Insurance Act, 1938 shall be applicable.

4.5 Loans No Policy loans are allowed under this plan.

4.6 Assignment and nomination i. Assignment a. You may assign the Policy and serve a written notice on the Company. The assignment must be duly recorded in the Company's books to be effective as against the Company. **b.** Assignment can be made either by an endorsement on the Policy or by way of a separate instrument. In either case, it must be signed by the assignor stating the fact of assignment and must be duly attested. The first assignment can be made only

by the Policyholder. **c.** Assignment will automatically cancel the nomination except where the assignment is in favour of the Company. **d.** Assignment is not permitted where the Policy is taken under the Married Women's Property Act, 1874. **e.** We do not express any opinion on the validity or legality of the assignment. **f.** Please refer to Section 38 of the Insurance Act, 1938 for complete details. **ii. Nomination a.** Where the Life Assured is the holder of the Policy, he/she can make a nomination to receive the benefit payable under the Policy. **b.** If the nominee is a minor, you may appoint an appointee to receive the benefit on behalf of the nominee. **c.** You need to inform us about change in the nomination. **d.** You may change the nomination anytime under the Policy before the Date of Termination. **e.** We do not express any opinion on the validity or legality of the nomination. **f.** Please refer to Section 39 of the Insurance Act, 1938 for complete details.

4.7 Suicide If the Life Assured whether sane or insane, commits suicide within one year from the date of commencement of this Policy, the Policy shall be void. The Company will refund the premium and all rights, benefits and interests under this Policy will stand extinguished. The Policy will terminate on this payment. In the case of a reinstated Regular Pay Policy, if the Life Assured, whether sane or insane, commits suicide within one year from the date of reinstatement of the Policy the Company will only refund 80% of the premiums paid till the date of death. The Policy will terminate on this payment.

4.8 Incontestability i. Section 45 of the Insurance Act, 1938: No policy of life insurance effected before the commencement of this Act shall after the expiry of two years from the date of commencement of this Act and no policy of life insurance effected after the coming into force of this Act shall, after the expiry of two years from the date on which it was effected, be called in question by an insurer on the ground that a statement made in the proposal for insurance or in any report of a medical officer, or referee, or friend of the insured, or in any other document leading to the issue of the policy, was inaccurate or false, unless the insurer shows that such statement was on a material matter or suppressed facts which it was material to disclose and that it was fraudulently made by the Policyholder and that the Policyholder knew at the time of making it that the statement was false or that it suppressed facts which were material to disclose: Provided that nothing in this section shall prevent the insurer from calling for proof of age at any time if he is entitled to do so, and no policy shall be deemed to be called in question merely because the terms of the policy are adjusted on subsequent proof that the age of the Life Insured was incorrectly stated in the proposal. **ii.** We rely upon the information given by you in the proposal form and in any other document(s) submitted in support of the proposal form. We also rely upon your certification that the document(s) provided in support of the proposal form is or are genuine and bona fide. **iii.** Under iCare II Option II, the maximum aggregate benefit that will be paid under Accidental Death Benefit in respect of multiple policies taken by the same Life Assured cannot exceed Rs. 5,000,000. **iv.** In case of fraud or misrepresentation, the policy shall be cancelled immediately by paying the surrender value, if any, subject to the fraud or misrepresentation being established by the Company in accordance with Section 45 of the Insurance Act, 1938. **v.** The Policy is subject to the terms and conditions as mentioned in the Policy document and is governed by the laws of India.

4.9 Communication address Our communication address is: Address **Customer Service Desk** ICICI Prudential Life Insurance Company Limited Vinod Silk Mills Compound, Chakravartiy Ashok Nagar, Ashok Road, Kandivali (East), Mumbai- 400 101 Facsimile: 022 67100803 / 805. E-mail : lifeline@icicirlife.com The Company's website must be checked for the updated contact details. Notices and instructions sent by us to the Policyholders will be deemed served seven days after posting or immediately upon receipt in the case of hand delivery, facsimile or e-mail. It is very important that you immediately inform us about any change in the address or the nominee particulars.

4.10 Payment of claim i. Before payment of any claim under the Policy, we will require the following documents: **a.** Claimant's Statement **b.** Original Policy document **c.** Proof of Date of birth of the Life Assured **d.** Death Certificate of the Life Assured issued by the local and medical authority **e.** Any other documents or information as may be required by the Company for processing of the claim depending on the cause of the claim. **ii.** Claim payments are made only in Indian rupees. **iii.** The Company will repudiate the claim if there is any discrepancy found in the age of the Life Assured as declared in the Proposal form submitted to the Company and as admitted under the Policy.

4.11 Electronic transactions All transactions carried out by the Policyholder through Internet, World Wide Web, electronic data interchange, call centres, teleshopping operations (whether voice, video, data or combination thereof) or by means of electronic, computer, automated machines network or through other means of telecommunication will be valid and legally binding on the Company as well as the Policyholder. This will be subject to the relevant guidelines and terms and conditions as may be made applicable by the Company. The Company reserves the sole right to terminate, stop or do away with all or any of the said facilities without any prior intimation to the Policyholder.

4.12 Jurisdiction The Policy is subject to the terms and conditions as mentioned in the Policy document and is governed by the laws of India. Only the Courts, Judicial, Quasi Judicial and Regulatory bodies created under laws or regulations prevailing in India for the time being in force will have the jurisdiction to consider or adjudicate disputes, if any, under this Policy. All payments to or by us will be in accordance with the prevailing Exchange Control regulations and other relevant laws and regulations of India.

4.13 Legislative changes This Policy including the premiums and the benefits under the Policy will be subject to the taxes and other statutory levies as may be applicable from time to time. The Policyholder shall be required to pay Service Tax, education cess or any other form of taxes or charges or levies as per the prevailing laws and regulations, wherever applicable as per Company's Policy.

4.14 Force majeure If the performance of the Company of any of its obligations herein shall be in any way prevented or hindered in consequence of any act of God or State, Strike, Lock out, Legislation or restriction of any Government or other authority or any other circumstances beyond the anticipation or control of the Company, the performance of this contract shall be wholly or partially suspended during the continuance of contract.

4.15 Customer service i. For any clarification or assistance, you may contact our advisor or call the Company's Customer Service Representative during office hours (9:00 a.m. to 9:00 p.m., Monday to Saturday; excluding national holidays.) on the numbers mentioned on the reverse of the Policy Folder or on the Company's website at www.icicirlife.com Alternatively you may communicate with us at the customer service desk address as stated in clause 4.9. The Company's website must be checked for the updated contact details. **ii. Grievance Redressal Officer** For any complaints or grievances, you may get in touch with our designated Grievance Redressal Officer (GRO). Please refer to the Grievance Redressal section on our website www.icicirlife.com for GRO contact details. **iii. Grievance Redressal Committee** In the event that any complaint or grievance addressed to the GRO is not resolved within 10 days, you may escalate the matter to the Grievance Redressal Committee at the address mentioned below: ICICI Prudential Life Insurance Company Limited Vinod Silk Mills Compound Chakravartiy Ashok Nagar, Ashok Road Kandivali (East) Mumbai- 400 101 You are requested to check the Company's website for the updated contact details. **iv. Insurance Ombudsman i.** The Central Government has established office of the Insurance Ombudsman for redressal of grievances with respect to life insurance policies. **ii.** As per provision 13(3) of the Redressal of Public Grievances Rules 1998, the complaint to the Ombudsman can be made only if: • The grievance has been rejected by the Grievance Redressal Machinery of the Insurance Company • Within a period of one year from the date of rejection by the Insurance Company • If any other Judicial authority has not been approached **iii.** In case the complainant is not satisfied with the decision or resolution of the Company, he may approach the Insurance Ombudsman at the address given below if the grievance pertains to: • Any partial or total repudiation of claims • The premium paid or payable in terms of the Policy • Any claim related dispute on the legal construction of the Policy in so far as any such dispute relates to claims • Delay in settlement of claims • Non-issue of Policy document after receipt of premiums **iv.** The complaint to the office of the Insurance Ombudsman (contact details given below) should be made in writing duly signed by the complainant (Policyholder or by his legal representatives) with full details of the complaint and the contact particulars of the complainant. **v.** Given below are details of the ombudsman office considering address of the Policyholder mentioned in the application form. The Insurance Regulatory and Development Authority's or the Company's website must be checked for the updated contact details.

1. Ahmedabad Centre: Office of the Insurance Ombudsman, 2nd Floor, Ambica House, Near C.U. Shah College, 5, Navyug Colony, Ashram Road, Ahmedabad – 380 014. **Jurisdiction:** State of Gujarat and Union Territories of Dadra & Nagar Haveli and Daman and Diu. Tel: 079-27546150/139, 27546840, Fax: 079-27546142, E-mail: ins.omb@rediffmail.com

2. Bhopal Centre: Office of the Insurance Ombudsman, Janak Vihar Complex, 2nd Floor, 6, Malviya Nagar, Opp. Airtel, Bhopal – 462 003. **Jurisdiction:** States of Madhya Pradesh and Chattisgarh. Tel: 0755-2569201/202, Fax: 0755-2769203, E-mail: bimalokpalbhopal@airtelmail.in

3. Bhubneshwar Centre: Office of the Insurance Ombudsman, 62, Forest Park, Bhubneshwar – 751 009. **Jurisdiction:** State of Orissa. Tel: 0674-2596461/2596455, Fax: 0674-2596429, E-mail: ioobsr@dataone.in

4. Chandigarh Centre: Office of the Insurance Ombudsman, S.C.O. No. 101, 102 & 103, 2nd Floor, Batra Building, Sector 17 – D, Chandigarh – 160 017. **Jurisdiction:** States of Punjab, Haryana, Himachal Pradesh, Jammu & Kashmir and Union territory of Chandigarh. Tel: 0172-2706196/5861/6468, Fax: 0172-2708274, E-mail: ombchd@yahoo.co.in

5. Chennai Centre: Office of the Insurance Ombudsman, Fatima Akhtar Court, 4th Floor, 453 (old 312), Anna Salai, Teynampet, Chennai – 600 018. **Jurisdiction:** State of Tamil Nadu and Union Territories - Pondicherry Town and Karaikal (which are part of Union Territory of Pondicherry). Tel: 044-24333678/664/668, Fax: 044-24333664, E-mail: chennaiinsuranceombudsman@gmail.com

6. New Delhi Centre: Office of the Insurance Ombudsman, 2/2 A, Universal Insurance Building, Asaf Ali Road, New Delhi – 110 002. **Jurisdiction:** States of Delhi and Rajasthan. Tel: 011-23239611/7539/7532, 23239633, Fax: 011-23230858, E-mail: iobdelraj@rediffmail.com

7. Guwahati Centre: Office of the Insurance Ombudsman, 'Jeevan Nivesh', 5th Floor, Nr. Panbaraz over bridge, S.S. Road, Guwahati – 781001 (ASSAM). **Jurisdiction:** States of Assam, Meghalaya, Manipur, Mizoram, Arunachal Pradesh, Nagaland and Tripura. Tel: 0361-2132204/2131307/2132205, Fax: 0361-2732937, E-mail: ombudsmanghy@rediffmail.com

8. Hyderabad Centre: Office of the Insurance Ombudsman, 6-2-46, 1st floor, "MoIn Court" Lane Opp. Saleem Function Palace, A. C. Guards, Lakdi-Ka-Pool, Hyderabad - 500 004. **Jurisdiction:** States of Andhra Pradesh, Karnataka and Union Territory of Yanam - a part of the Union Territory of Pondicherry. Tel: 040-23325325/23312122, 65504123, Fax: 040-23376599, E-mail: insombudhyd@gmail.com

9. Kochi Centre: Office of the Insurance Ombudsman, 2nd Floor, CC 27 / 2603, Pulinat Bldg., Opp. Cochin Shipyard, M. G. Road, Ernakulam - 682 015. **Jurisdiction:** State of Kerala and Union Territory of (a) Lakshadweep (b) Mahe-a part of Union Territory of Pondicherry. Tel: 0484-2358734/759/9338, Fax: 0484-2359336, E-mail: iokochi@asianetindia.com

10. Kolkata Centre: Office of the Insurance Ombudsman, Hindustan Bldg. Annexe, 4, Chittaranjan Avenue, 4th Floor, KOLKATA - 700 072. **Jurisdiction:** States of West Bengal, Bihar, Sikkim, Jharkhand and Union Territories of Andaman and Nicobar Islands. Tel: 033-22124346/22124339, Fax: 033-22124341, E-mail: iombsbpa@bsnl.in

11. Lucknow Centre: Office of the Insurance Ombudsman, 6th Floor, Jeevan Bhawan, Phase-II, Nawal Kishore Road, Hazratganj, Lucknow-226 001. **Jurisdiction:** States of Uttar Pradesh and Uttaranchal. Tel: 0522-2201188/31330/1, Fax: 0522-2231310, E-mail: insombudsman@rediffmail.com

12. Mumbai Centre: Office of the Insurance Ombudsman, 3rd Floor, Jeevan Seva Annexe, S. V. Road, Santacruz (W), Mumbai - 400 054. **Jurisdiction:** States of Maharashtra and Goa. Tel: 022-26106928/360/6552/6960, Fax: 022-26106052, E-mail: ombudsmanmumbai@gmail.com

Policy Certificate, terms and conditions of the Policy and all the endorsements by the Company, if any, will form an integral part of this contract and will be binding on the parties (Ver T41: 1)

5. Definitions

In the Policy document, unless the context otherwise requires: **i. Life Assured** is the person on whose life the Policy contract has been issued. **ii. Regular Pay** means that premiums are payable for the entire policy term. **iii. Policyholder** is the owner of the Policy at any point of time. **iv. Regulator** is the authority that has regulatory jurisdiction and powers over the Company. **v. Sum Assured on death** is the fixed amount payable on the death of the Life Assured. **vi. Risk Commencement Date** is the date of acceptance of proposal by the Company. **vii. Date of Termination** is the date on which the contract comes to an end and all the rights, title and interest under the Policy stand extinguished. **viii. Policy** is a legal contract between you and the Company and is being issued on the basis of the details provided by you in the proposal form submitted to the Company. **ix. Accidental Death Benefit** is an additional benefit payable only in case of death of the Life Assured due to an accident.